

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CAA-284/ND/2017

In the matter of :

PIPL Managements Consultancy and Investments (P) Ltd.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 26.9.2018

Coram :

(R. Varadharajan)
HON'BLE MEMBER (JUDICIAL)
(Dr. VK Subburaj),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Kamal Sawhney, Mr. Anirudh Das, Mr. Kamaljeet Singh, Mr. Prashant Meharchandani, Mr. Divyansh Singh, Advocates

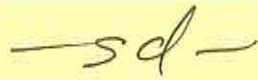
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Abhishek Baid for SEBI
: Mr. Shubham Pandey, Ms. Swati Koshal, Advocates

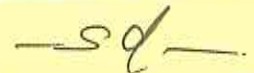
ORDER

Learned Counsels for the parties are present. Heard.

Order is reserved subject to clarifications, if any.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit